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OA-216/2024/EZ

Fwd: Prayer

SR

Sh. RAJA CHATTERJEE Registrar <registrarngt-kolkata@gov.in>

Fri, 30 Aug 2024 9:02:30 AM +0530

To "National Green Tribunal, Eastern Zone Bench, Kolkata" <ngtjudicial-kolkata@gov.in>

==== Forwarded message =====

From: <haripriyapatel@gmail.com>

To: "Sh. RAJA CHATTERJEE Registrar" <registrarngt-kolkata@gov.in>

Date: Thu, 29 Aug 2024 21:05:14 +0530

Subject: Prayer

==== Forwarded message =====

To

The Honorable Chairman

National Green Tribunal

Eastern Zone Branch , Kolkata

Honorable Sir,

I would like to bring into the kind notice of the Honorable Tribunal to one article namely "50 Nos of ash hill without permission" published in the newspaper the Sambad on 11/08/2024 (copy enclosed). The article highlighted how 50 Nos of illegal ash hill has been created around Jharsuguda town and in different Panchayats around its periphery. The modus operandi of dumping ash is similar in all such cases. After selling the morum obtained after digging the government land, the next step is to dump the ash in that land, which has created a 50 ft to 100 ft height ash hill. As mentioned in the article there is no approval for filing of low land around Jharsuguda from the pollution control board. (There is a complaint of dumping of ash around Lahandabud Hatipada TPSL factory located around Jharsuguda periphery. At that place the morum khadan has been converted into an ash dumping yard. This extracted morum around five acre of land has been sold or transported to other places. To avoid public view, the morum has been covered over ash dumping. However due to rain the morum has been removed and ash hill is now visible Cleary. In addition, in the name of road construction, tons of ash has been dumped on the side of Biju Expressway near R&B Panchapada)

The fly ash released from industry is toxic and required to be properly managed. However, instead of handling it properly, the dumping of fly ash at different places around Jharsuguda district causes danger to the people and the environment.

The right to a pollution free environment is a fundamental right . Now the people of Jharsuguda and around its periphery panchayat are suffering due to such illegal dumping of fly ash which is affecting the environment. Therefore, I pray the honorable tribunal to look into the matter and direct

the authorities to restrain the industry for illegal dumping of fly ash around Jharsuguda town and around its periphery panchayat .

With Regards

Smt Haripriya Patel
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Bhubaneswar-751021
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samabd 11-08-2024.pdf
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ବିନା ଅନୁମତିରେ ୫୦ ପାଉଁଶ ପାହାଡ଼!

ଝାରସୁଗୁଡ଼ା, ୧୦/୮ (ଇମିସ): ବର୍ଷେ ହେଲା ଝାରସୁଗୁଡ଼ା ଆଞ୍ଚଳିକ ପ୍ରଦୃଶ୍ୟ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ଼ ପକ୍ଷରୁ ଲୋ' ଲ୍ୟାଣ୍ଡ ଫିଲିଂ ନାମରେ କୌଣସି ଖାଲୁଆ ଜମିରେ ପାଉଁଶ ପୋତିବାକୁ ଅନୁମତି ଦିଆଯାଇନାହିଁ। ଖୋବ ଏସ୍ପିସିବିର ଆଞ୍ଚଳିକ କାର୍ଯ୍ୟାଳୟର ଏହା ସୂଚନା। ଅଧିକ ଏହି ଅବଧି ଭିତରେ ଝାରସୁଗୁଡ଼ା ସହର ଓ ଆଖପାଖ ସଞ୍ଚାୟତରେ ପ୍ରାୟ ୫୦ଟି ସ୍ଥାନରେ ପାଉଁଶର ପାହାଡ଼ ସୃଷ୍ଟି କରିଦିଆଗଲାଣି। ନିକଟରେ ପ୍ରଦୃଶ୍ୟ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ଼ ପକ୍ଷରୁ ବେଦାନ୍ତ କାରଖାନାର ସେଉଁ ହାତଗଣତି ୧୦-୧୨ଟି ଡମ୍ପିଂସ୍ଥଳର ଆକଳନ କରାଯାଇଥିଲା, ତା'ଠାରୁ ଦେଖିଲୁଣା ଅଧିକ ଡମ୍ପିଂ କରାଯାଇଛି।



ତେବେ ଏହିସବୁ ବେଆଇନ ପାଉଁଶ ଡମ୍ପିଂର ଆକଳନ କେବେ ହେବ ବୋଲି ପ୍ରଶ୍ନ ଉଠିଲାଣି। ଏହି କିଛିଦିନ ମଧ୍ୟରେ ଝାରସୁଗୁଡ଼ା ଜିଲ୍ଲାରେ ମାଳମାଳ ବେଆଇନ ପାଉଁଶ ଡମ୍ପିଂ ଘଟଣା ସାମ୍ନାକୁ ଆସିଛି। ସବୁଠି

ପୁଣି ପାଉଁଶ ପୋତିବାର ସମାନ ତରିକା। ପ୍ରଥମେ ସରକାରୀ ଜମିରେ ଥିବା ମୋରମ୍ ଖୋଳି ବିକ୍ରି କରିଦିଆଯିବା ପରେ କେଉଁଠି ୫୦ ପୁର୍ବ ତ କେଉଁଠି ଶହେ ପୁର୍ବ ଉତ୍ତର ପାଉଁଶ ପାହାଡ଼ ତିଆରି କରିଦିଆଯାଇଛି। ଝାରସୁଗୁଡ଼ା ସହର ଉପକଣ୍ଠରେ ଥିବା ଲକ୍ଷ୍ମୀଚୂଡ଼ର ହାତୀପଡ଼ାର ପିପିଏସ୍‌ଲୁ

କାରଖାନା ନିକଟରେ ଏଭଳି ଏକ ନୂତନ ପାହାଡ଼ ତିଆରି କରାଯାଇଥିବା ଅଭିଯୋଗ ହୋଇଥିଲା। ସେଠାରେ ଥିବା ମୋରମ୍ ଖାଦାନକୁ କାଟି ପାଉଁଶ ଡମ୍ପିଂ ଯାଏଁ କରାଯାଇଥିବା ଦେଖିବାକୁ ମିଳିଥିଲା। ପ୍ରାୟ ୫ ଏକର ଜାଗାରେ ମୋରମ୍ ଖଣିରୁ ମୋରମ୍ ଅନ୍ୟତ୍ର ସ୍ଥାନାନ୍ତର କିମ୍ବା ବିକ୍ରି

